

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NUI PULP & PAPER INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Nui Pulp & Paper Industries Private Limited
2.	Date of incorporation of corporate debtor	09/09/2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ernakulam, Kerala.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21000KL2009PTC024730
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd Office: Nano Quarters, Flat No. 5, Chenakkal, Calicut University P O, Kozhikode, Kerala - 673635. Principal Office: SEZ export processing area, No. 180 Tulip road, Satyavedu Mandal, Chittoor District, Andhra Pradesh – 517 588.
6.	Insolvency commencement date in respect of corporate debtor	07/11/2019 (Copy of the order received by e-mail on 14/11/2019 after noon)
7.	Estimated date of closure of insolvency resolution process	04/05/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Balakrishnan Baburajan IBBI/IPA-002/IP-N00544/2017-2018/11691
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B.K. Baburajan & Associates, Practicing Company Secretaries, 2 nd Floor, Uzhinjelil Tower, Subhash Chandrabose Road, Ponnurunni, Vyttila P O., Kochi Ernakulam, Kerala – 682019. baburajanfcs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B.K. Baburajan & Associates, Practicing Company Secretaries, 2 nd Floor, Uzhinjelil Tower, Subhash Chandrabose Road, Ponnurunni, Vyttila P O., Kochi Ernakulam, Kerala – 682019. irpnuipulp@gmail.com
11.	Last date for submission of claims	27/11/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: as in 10 above

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Nui Pulp & Paper Industries Private Limited on 07/11/2019.

The creditors of Nui Pulp & Paper Industries Private Limited are hereby called upon to submit their claims with proof on or before 27/11/2019 to the interim resolution professional at the address mentioned against entry No. 10.

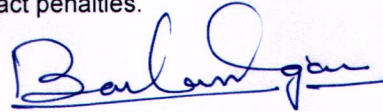


The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:



Balakrishnan Baburajan
IBBI/IPA-002/IP-N00544/2017-2018/11691

Date and Place : 16/11/2019, Kochi

